

60		[RAJYA SABHA]		<i>Unstarred Questions</i>	
1	2	3	4	5	6
2	Chandigarh	60.26	34.46	0.00	-
3	D & N Haveli	-	0.00	0.00	-
4	Daman & Diu	-	0.00	0.00	-
5	Lakshadweep	-	0.00	0.00	-
6	New Delhi	-	0.00	0.00	-
7	Puducherry	-	0.00	0.00	-
	TOTAL	86.48	64.82	5.49	13.04
	GRAND TOTAL	5685.35	6336.29	5105.82	5144.91

Use of forest land by Government of Uttarakhand

†2343. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government of Uttarakhand had requested the Ministry regarding direct use of five hectare of forest land, if so, the permission has been accorded in this regard;

(b) the circumstances under which State Government had to seek permission for the direct use of the forest land;

(c) whether any forestation scheme has been submitted against that forest land for which the State had sought the permission; and

(d) if not, how will the affected forest land be compensated and details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) and (b) The Chief Minister, Uttarakhand requested the Central Government to accord General Approval under the Forest (Conservation) Act, 1980 for diversion of up to five hectares of forest land, in each case, for execution of various development activities, including construction of PMGSY roads, by Government Departments in Uttarakhand and other hilly States. Central Government,

†Original notice of the question was received in Hindi.

after examination of the matter observed that proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for use of forests land for non-forest purpose in Uttarakhand and other hilly States, especially in the biodiversity rich, ecologically fragile hill districts, which apart from being highly prone to soil erosion and landslides, are habitat for several endangered species of flora and fauna, need careful scrutiny by the Central Government to ensure long term ecological security of these States. It will therefore, be imprudent for the Central Government to relax norms for appraisal of proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land for development activities including construction of PMGSY roads in Uttarakhand and other hilly States. The Central Government has therefore, not accepted the said proposal for grant of general approval.

(c) and (d) In view of reply to parts (a) and (b) above, reply to parts (c) and (d) does not arise.

Supply of polluted water to houses

2344. SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether as per UN report, only 10 per cent of India's dirty water is treated;

(b) whether India is able to treat only 10 per cent of its sewage and industrial discharge, while the rest is discharged into water bodies, if so, what is the action plan to address this issue; and

(c) whether it is also a fact that this polluted water enters our houses for our daily use, while the concerned authorities in the country have failed to address the above issue, as per the above report, if so, the details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) to (c) As reported by the Central Pollution Control Board, it has made a survey nationwide through questionnaire sent to all the State Secretaries, Municipal Bodies, State Water Boards, Public Health Engineering Departments, Pollution Control Boards and other concerned agencies to obtain information/ data on water supply, wastewater generation, collection, treatment and disposal in class-I cities, metropolitan cities and class-II towns. Based on this information, the estimated sewage generation from Class-I cities and Class-II towns together is 38,254 Million Litres per Day (MLD), out of which only 11,787 MLD is being treated, which is